

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 338 OF 2018 &  
IA NOs. 1336 & 1337 OF 2018**

**Dated: 15<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Lanco Amarkantak Power Limited**

**...Appellant(s)**

**Vs.**

**Madhya Pradesh Electricity Regulatory  
Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Parinay Deep Shah  
Ms. Surabhi Pandey for R-1  
Mr. Paramhans Sahani for R-2  
Mr. Aashish Anand Bernard for R-3

**ORDER**

**IA NO. 1337 of 2018**

*(Appl. for exemption from filing certified copy of impugned order)*

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed.

**APPEAL NO. 338 OF 2018 & IA NO. 1336 OF 2018**

We have heard learned counsel for the parties at some length of time. List the matter for further hearing on **14.08.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*pr*